

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). Yes, Sir. Negotiations were held between the Air Delegations of the Government of India and the Government of the Federal Republic of Germany in New Delhi during the period, from 9th to 17th October, 1961. The two Delegations initialled the text of an Air Services Agreement between the two countries, to be submitted to the respective Governments for signature and ratification. In the meantime, the terms of the Agreement are being treated as confidential.

Murder of Army Officer in Train

1564. { **Shri P. G. Deb:**
Pandit D. N. Tiwari:

Will the Minister of Railways be pleased to state:

(a) whether an army officer was murdered in the train on or about the 23rd October, 1961 in West Bengal;

(b) if so, whether any enquiry has been conducted into the same; and

(c) the action taken in the matter?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) to (c). Yes, Sir. Government Railway Police, Mokameh have registered a case u/s. 392 and 302 I.P.C. and are investigating into it.

Traffic Running Staff

1565. { **Shri Subbiah Ambalam:**
Shri Tangamani:
Shri Sampath:

Will the Minister of Railways be pleased to state:

(a) whether representations were made to the Minister by the Traffic Running staff, Madurai Division at Madurai on the 5th October, 1961 concerning their demands and grievances in regard to wages, promotion, travelling allowances etc.; and

(b) if so, the action taken in the matter?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes, Sir.

(b) The matter is under consideration.

Jayanti Shipping Company

1565-A. Shri Goray: Will the Minister of Transport and Communications be pleased to state:

(a) how much tonnage was added under the Indian Flag by the acquisition of the vessel 'Adi Jayanti' owned by Jayanti Shipping Company;

(b) what was the paid-up capital of this Company when it was registered in February, 1961;

(c) what is the amount of capital this company has been authorised to raise by the Controller of Capital Issues; and

(d) how many sections of the Indian Shipping Act, 1958 have been waived in order to help the company to acquire 'Adi Jayanti'?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) 20,418 Gross Registered Tons.

(b) Rs. 200.

(c) The Controller of Capital Issues has consented to the raising of capital by the Company to the value of Rs. 1,50,00,000. (Rupees one crore and fifty lakhs only) by the issue of 150,000 equity shares of Rs. 100 each for cash at par.

(d) Exemption has been granted to the vessel 'Adi Jayanti' and her master, from complying with the requirements of sections 76, 99, 100, 111 and 212 of the Merchant Shipping Act, 1958 for a period of one year from the 24th August, 1961 in respect of the employment on the vessel of officers and crew.